PUBLISHED BY AUTHORITY

PART II—Section 3—Sub-section (i)

PRAJNYA KAR SE PRASHNIT

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PRAJNYA KAR SE PRASHNIT

PUBLISHED BY AUTHORITY
MINISTRY OF FINANCE  
(Department of Revenue)  
(CENTRAL BOARD OF INDIRECT TAXES AND CUSTOMS)  

NOTIFICATION  

New Delhi, the 4th August, 2020  

No. 67/2020-Customs (N.T.)  

G.S.R. 487(E).—In exercise of the powers conferred by clause (aa) of sub-section (1) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Board of Indirect Taxes and Customs hereby makes the following further amendment in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 12/97-Customs (N.T.) dated the 2nd April, 1997, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 193(E), dated the 2nd April, 1997, namely:—  

In the said notification, in the Table, against serial number 13 relating to the State of West Bengal, in column (3), after the entry at item (ii) and corresponding entry in column (4), the following item and entries shall be inserted, namely:—

<table>
<thead>
<tr>
<th>(3)</th>
<th>(4)</th>
</tr>
</thead>
<tbody>
<tr>
<td>“(iii) Village Dabgram, Tehsil Bhakti Nagar, District Jalpaiguri”</td>
<td>Unloading of imported goods and loading of export goods&quot;</td>
</tr>
</tbody>
</table>

[F. No. 394/58/2020-Cus (AS)]  

SHARAD CHANDRA SRIVASTAVA, Director (Anti-Smuggling Unit)  

Note : The principal notification No.12/97-Customs (N.T.), dated the 2nd April, 1997 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 193(E), dated the 2nd April, 1997 and last amended by notification number 12/2020-Customs (N.T.) dated the 11th February, 2020, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 105(E), dated the 11th February, 2020.